CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

Petition No. 222/TT/2025

Subject : Petition for truing up of transmission tariff for the 2019-24 period

and determination of transmission tariff for the 2024-29 period for the "Combined Asset of Transmission System associated with

Rampur HEP" in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents: Uttar Pradesh Power Corporation Limited (UPPCL) and 14

Others

Date of Hearing : 12.2.2025

Coram : Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Parties Present : Shri Mohd. Mohsin, PGCIL

Shri Vivek Kumar Singh, PGCIL

Record of Proceedings

The representatives of the Petitioner submitted that the present Petition had been filed for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 period. The representatives of the Petitioner submitted that during the determination of the tariff for Asset-IV for the 2019-24 period, the Petitioner had inadvertently missed to claim the PLCC amount while combining the assets in the Initial Spares calculation. Therefore, the Petitioner has claimed the same in the instant Petition and the same may be allowed.

- 2. None were present on behalf of the Respondents despite notice.
- 3. After hearing the Petitioner's representatives, the Commission directed as under:
 - (a) The Petitioner, to furnish the following information, on an affidavit, within three weeks, with a copy to the Respondents:
 - (i) Clarify, the reasons for not claiming the Plant & Machinery cost for Asset-IV in Petition No. 449/TT/2020.
 - (ii) Auditor's Certificate for the Plant & Machinery cost of Asset-IV.
 - (b) The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.



4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)

